

# **Central Administrative Tribunal Principal Bench**

**CP- 24/2018  
OA- 96/2015**

New Delhi, this the 25<sup>th</sup> day of January, 2019

**Hon'ble Ms. Nita Chowdhury, Member (A)  
Hon'ble Mr. S.N. Terdal, Member (J)**

Shri Gabar Singh Rawat  
S/o Late Kunwar Singh Rawat  
Aged 65 year  
R/o 901, Rajpur Extn  
Near Chhatarpur, New Delhi ....Applicant

(None)

## Versus

1. Shri R.K. Verma  
Secretary  
Ministry of Railways  
Railway Board, Rail Bhawan  
New Delhi.
2. Shri R.K. Kulshereth  
General Manager  
Northern Railway  
Baroda House, New Delhi.
3. Shri R.N. Singh  
Divisional Railway Manager  
Northern Railway  
State Entry Road, New Delhi.
4. Shri. A.K. Singhal  
Divisional Railway Manager  
Northern Railway  
Moradabad Division  
Moradabad (U.P.).

## ... Respondents

(By Advocate : Mr. SM Arif)

**ORDER (ORAL)****Ms. Nita Chowdhury, Member (A):**

On the previous date, i.e. 11.01.2019 when the matter was taken up, the following order was passed:-

"When the matter is taken up for hearing, learned counsel for the applicant shows his displeasure with the order passed by the respondents and states that the respondents are not giving the entitlement of the applicant to him. On the other hand, the respondents have filed a detailed order passed by the DRM in which the actual details and the reasoning as to why the applicant has not been given what he says are his dues, have been stated. In this statement, the calculation of due and drawn of the applicant is also stated and copy of the same has been given to the applicant today. The applicant is given one week's time to file his response, if any."

- 2 We do not find any response from the applicant in this matter. Counsel for the applicant is not even present today.
3. In view of the substantial compliance of the order of this Court, notices are discharged. The CP is closed.
4. However, the applicant is at liberty to file any representation within 15 days from the date of this order before the respondents who are directed to dispose of the same, within a period of 90 days thereafter.

**(S.N. Terdal)**  
**Member (J)**

**(Nita Chowdhury)**  
**Member (A)**

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